

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

NO
Oral
Termination

O.A. No. // 445/92
x Tax No.

DATE OF DECISION 07.12.1992

Shri Bhoja Punja

Petitioner

Mr. M. S. Trivedi

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. V. Krishnan
Vice Chairman

The Hon'ble Mr. R. C. Bhatt
Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Shri Bhoja Punja,
Cl.Labour, S.D.O.P.,
Porbandar.

.....applicant

(Advocate : Mr.M.S.Trivedi)

versus

1. Union of India, through,
The Director General, Min.of Tele.
Sanchar Bhavan, New Delhi.

2. The General Manager,
Telecommunication Department,
Ambica Nivas, Income Tax,
Ahmedabad.

3. Sub-Divisional Office Phones,
Porbandar.360578.

...respondents.

O R A L J U D G E M E N T

O.A./445/92

Date : 07.12.1992

Per : Hon'ble Mr.N.V.Krishnan

Vice Chairman

Shri S.M.Trivedi for the applicant.

for condonation of delay.

2. After hearing the applicant for

some time, the learned counsel seeks permission

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to withdraw the application, to pursue the alternate remedy. In the circumstances, the prayer is granted.

The application is dismissed as withdrawn.

Nenl

(R.C.Bhatt)

Member (J)

On
7.12.92

(N.V.Krishnan)

Vice Chairman

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